Either he has made an untrue statement or the paper has stated something which is untrue. I think he has made a mole-hill of a mountain. He has tried to make the thing very insignificant. (*Interruption*) West Bengal had been sending doctors all over the country, and all over the world. But the Directorate of Health Services in Calcutta is a place where nepotism, clique, indifference and corruption had been their motto since 1947. The whole medical directorate including the Director of Health Services are full of superannuated people, and these people were the *Jo-huzurs* to the Congress-bosses of those days. Now, they have thrown out thousands of Class IV employees from these hospitals. They have not made adequate arrangements for their accommodation. They have been thrown out. Now, the Governor had visited this NRS hospital on 21st of March. Certain doctors had pointed out to him, if you don't do something immediately, then there is apprehension of tetanus. Between the 21st of March and the 1st week of April, the gentleman (Shri Dharma Vira) who was so energetic in those days, in the earlier period, became slack. After we had seen the Health Minister who had put a trunk call and thus brought pressure on the Governor in this regard, then only certain action was taken in hand. Now, Sir, the Secretary of the Health Department, another callous and ignorant character, had the cheek to say that tetanus operation is something not unusual after operations. He said 'I have no knowledge of the occurrence of any tetanus case in any Calcutta hospital' and that he said quite recently. Under the circumstances may I know if the Government would be prepared to institute a thorough probe to fix the responsibility and ensure prevention of recurrence of such happenings in future.

SHRI SATYA NARAYAN SINHA : The hon. Gentleman saw me. Now he has mentioned about the mountain and the mole-hill. He came and told me, there was a mountain there. He said that a catastrophe had happened in Calcutta. When he met me, in his presence, I contacted the Governor and I received all the information which I have mentioned. But he has made such allegations.....(*Interruption*). I think all my friends are gentlman. That is the only difference.

MR. SPEAKER : Order, order.

SHRI JYOTIRMOY BASU : Some officer should go there and make an independent inquiry. Has he done that ?

SHRI SATYA NARAYAN SINHA : That will be inquired into.

MR. SPEAKER : Shri Rabi Ray. Not here. Then, Papers laid on the Table.

SHRI S. M. BANERJEE : I wish to say something on the situation in U.P.

MR. SPEAKER : We have had a Calling Attention two or three days ago. A Calling Attention was allowed. Mr. Nath Pai and so many others spoke. It was on the day we adjourned, that is, last Friday.

SHRI S. M. BANERJEE : We want to know whether the Governor has really recommended. We want to know that.

MR. SPEAKER : He has not recommended to me. I am sure about this. I do not know what he has recommended.

SHRI S. M. BANERJEE : He met the Rashtrapathi today...

MR. SPEAKER : Let us see. The Home Minister is not here. He will let us know.

12.23 hrs.

PAPERS LAID ON THE TABLE

Notifications under customs Act and Bengal Finance (Sales Tax) Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri K. C. PANT) : I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :

(i) G. S. R. 620 published in Gazette of India dated the 26th March, 1968. [*Placed in Library, see* No. LT-850/68].

[Shri K. C. Pant]

(ii) G. S. R. 631 published in Gazette of India dated the 29th March, 1968. [*Placed in Library, see* No. LT-851/68].

(iii) G. S. R. 632 published in Gazette of India dated the 1st April, 1968. [*Placed in Library, see* No. LT-852/68].

(iv) G. S. R. 686 published in Gazette of India dated the 4th, April, 1968. [*Placed in Library, see* No. LT-853/68].

(2) A copy of Notification No. F. 4(83)/67-Fin.(E)(I) published in Delhi Gazette dated the 1st April, 1968, containing corrigendum to Notification of even number dated the 7th March, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [*Placed in Library, see* No. LT-854/68].

SHRI HEM BARUA (Mangaldai) : Sir, before you go to the other item may I draw your attention to a very relevant and very important thing which is developing there in the parts of Eastern India, in regard to the activities of the Mizos and the Chinese help to them. These things are happening for the past three years. Sir.....

MR. SPEAKER : Shri Raghuramaiah.

Review by Government on working of Indian Drugs and Pharmaceuticals limited and annual Report

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : Sir, I beg to lay on the Table—

(1) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1966-67, under sub-section (1) of section 619 A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library, see* No. LT-856/68].

Amendments to Second schedule to Indian Tariff Act

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table a copy of Notification No. S. O. 1340 published in Gazette of India dated the 10th April, 1968, making certain amendments to the Second Schedule to the Indian Tariff Act, 1934, under sub-section (2) of section 4A of the said Act. [*Placed in Library, see* No. LT-855/68].

12.24 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Now, Mr. Inderjit Malhotra to continue his speech.

श्री कंवर लाल गुप्ता (दिल्ली सदर) : अध्यक्ष महोदय, होम मिनिस्टर साहब से कहिये कि उनको इसके बारे में बयान देना चाहिये, उसकी क्या पोजीशन है ?

SHRI CHENGALRAYA NAIDU (Chittoor) : Sir, you may please extend the debate by one more hour as there are so many hon. Members who want to speak in the debate.

MR. SPEAKER : Even if it is extended by one hour, your name is 14th in the Congress list and I am sure not more than 4 or 5 members will get chance. Perhaps if we extend it by one week, you will get a chance.

SHRI CHENGALRAYA NAIDU : Sir, agriculture is a very important subject.

SHRI K. LAKKAPPA (Tumkur) : I have given notice of an adjournment motion about the railway accident. It is a very serious accident Sir.

MR. SPEAKER : No, No. I need not tell the hon. Member as he has been here for one year. The Railway Minister